

Writ Petition(s) (Civil) No(s). 1156/2021

WE THE WOMEN OF INDIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 02-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) Ms. Shobha Gupta, Sr. Adv.
Mr. Aditya Ranjan, AORFor Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Ruchi Kohli, Adv.
Swarupama Chaturvedi, Adv.
Chinmayee Chandra, Adv.
Advitiya Awasthi, Adv.
Ishaan Sharma, Adv.
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Ms. Manisha Chava, Adv.
Ms. Anupriya Srivastava, Adv.
Mr. Gurmeet Singh Makker, AORMr. Sahil Bhalai, AOR
Mr. Tushar Giri, Adv.
Mr. Siddharth Anil Khanna, Adv.
Mr. Ritik Arora, Adv.
Mr. Shivam Mishra, Adv.
Mr. Gowtham Polanki, Adv.
Mr. Murshlin Ansari, Adv.Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.Mr. Prashant Singh, AOR
Mr. Avdhesh Kumar Singh, A.A.G.
Mrs. Purna Dhall, Adv.
Mr. Piyush Yadav, Adv.
Ms. Akanksha Singh, Adv.
Ms. Pearl Sharma, Adv.
Mr. M N Gopinadh, Adv.
Mr. M A Chaudhary, Adv.

Mr. Prashant Kumar Umrao, AOR

contd..

Ms. Swati Ghildiyal, AOR
Ms. Deepanwita Priyanka, Adv.
Ms. Devyani Bhatt, Adv.
Ms. Sneha Menon, Adv.

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Ms. Himanshi Shakya, Adv.
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Mr. Tanmay Mehta, Adv.
Mr. Annirudh Sharma Ii, Adv.

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Mr. Mrinal Elkar Mazumdar, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Varun Chugh, Adv.
Mr. Tadimalla Bhaskar Gowtham, Adv.

Mr. Vatsal Joshi, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Harish Pandey, Adv.
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Mr. Karun Sharma, Adv.
Ms. Rajkumari Diwasana, Adv.
Mr. Indrajit Prasad, Adv.

Mrs. Shirin Khajuria, Sr. Adv.
Ms. Bhavana Duhoon, AOR
Ms. Swati Tiwari, Adv.

Mr. Avijit Mani Tripathi, AOR
Mr. T. K. Nayak, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Pursuant to the notice issued by this Court on 04.11.2024, learned counsel for the respondents / States / Union Territories, namely, States of Chhattisgarh, Manipur, Uttarakhand, Andhra Pradesh, Bihar, Gujarat, Goa, Nagaland, Manipur, Haryana, Meghalaya, Tripura, Rajasthan, West Bengal, Uttar Pradesh, Madhya Pradesh, NCT of Delhi and Union Territories of Andaman & Nicobar Islands and Puducherry are present. There is no appearance on behalf of the remaining States/Union Territories.

Learned senior counsel appearing for the petitioner has filed

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a brief note dated 30.11.2024, in paragraph 9 whereof certain suggestions have been made by her. She is requested to make available the e-copies of this note to learned counsel for the respondents so that the instructions could be taken from the State Governments/Union Territories. The Status Report to be filed with regard to implementation of the D.V. Act. For that purpose, the matter is adjourned to 17.01.2025.

The Status Report(s) shall also be e-mailed to the learned counsel for the petitioner and learned A.S.G. appearing for the Union of India.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)